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SLP(C)... 1755 OF 2005
ITEM No.32

Court No. 1

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...(CC.1755/2005)

(From the judgement and order dated 21/07/2003 in RSA 2964/03
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

STATE OF HARYANA & ANR.

Petitioner (s)

VERSUS

SHEELA DEVI & ORS.

Respondent (s)

With IA 1(C/delay in filing SLP and c/delay in refiling SLP)
(With Office Report)

Date : 21/02/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI
HON'BLE MR. JUSTICE B.N. SRIKRISHNA

For Petitioner (s)Mr. Sunder Khatri, Adv.
Ms. Kavita Wadia, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Printing dispensed with. The appeal shall be heard on the SLP paperbook. Parties may file additional documents, if any, within six weeks. Original record shall be requisitioned.

The operation of the impugned judgment shall remain stayed.

Tag with C.A. No. 2743/2002.

(Ajay Kr. Jain)

(Radha R. Bhatia)

Court Master

Court Master